The development of Tourism in each State is primarily the responsibility of the State Governments. Accordingly, the Govt, of Andhra Pradesh have also announced certain incentives for development of Tourism in the State, like tax holiday on Sales Tax, investment subsidy, etc.

## दूरदर्शन पर प्रसारित होने वाले धारावाहिक

2879. श्री राधाकिशन मालवीव: वक सचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत तीन वर्षों के दौरान, दुरदर्शन पर कौन-कौन से धारावाहिक प्रसारित किए गए हैं, जिन्हें सर्वाधिक सफलता मिली है और जिनसे सरकार ने राजस्य का अर्जन किया है: और
- (ख) सरकार द्वारा इन धारावाहिकों से अर्जित आव ं का स्वीरा क्या है?

सूचना और प्रसारक मंत्री (श्री सी.एम. इक्राहिम): (क) और (ख) डी.डी.-1 और डी.डी.-2 पर प्रसारित धारावाहिकों के नाम और 1993-94, 1994-95 एवं 1995-96 के दौरान अर्जित राजस्व का स्वौरा निम्नानुसार है:-

(लाब सर्वे में)

दूरदर्शन चारावाहिक	বিজ্ঞুল বান কর্ম ক বাঁচন 'প্রতির চাক্ত্
चन्द्रकाता डी.डी।	3710.00
सुपरहिट मुकाबला डी.डी2	3402.06
जुनून डी.डी। और	2220.33
बी.बी2	
श्रीकृष्ण डी.डी2	1689.41
एक से बढ़कर एक डी.डी	1 0830.69

## Provisions regarding acceptance of Gifts in **Banks**

2880. SHRI G.P. KOHLI: Will the Minister of FINANCE be pleased to state:

- (a) the provisions regarding acceptance of gifts by the award Staff/Clerks in the Banks;
- (b) whether award Staff/Clerks can be suspended for accepting a gift and if so, details thereof, Bank-wise and State-wise;

- (c) whether award Staff/Clerks can be suspended on 'suspicion' of his alleged involvement in a bank fraud and kept under suspension without serving charge-sheet on him: and
- (d) if so, within how much period of the suspension the charge-sheet required to be issued and if the same is not issued what safeguards are available to the employees?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d)The public sector banks have reported that there are no provisions regarding acceptance of gifts by the award staff/ clerks in the Bipartite Settlements by which the service conditions of award staff/clerks are governed. However, giving or taking bribe or illegal gratification from a customer or an employee of the bank is termed as gross misconduct under clause 19.S (K) of the Bipartite Settlement dated 19.10.1966.

Award Staff/Clerks can be suspended if there is a primafacie case of his alleged involvement in bank fraud, and on investigation if bis continuing in suspension is not found warranted, the same can be revoked. Although no period is stipulated for issuing a chargesheet, it should be issued expeditiously without undue delay. There is no provision for automatic revocation of suspension. The suspended employee is, however, eligible for subsistence allowance under the rules and if the departmental enquiry by the bank is not completed within the period of one year of suspension, the employee gets pay and allowances unless the delay is due to the reasons attributable to the concerned suspended employees or his representatives.

Information received from 17 of the 27 public sector banks reveals that no award staff/ clerk has been suspended on the charge of acceptance of gifts.

## New methods to raise revenues

2881. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to

(a) whether Government propose to raise revenues if expenditures rose faster than expected;